

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 51739 OF 2021

[Arising out of Order-in-Original No. 01/COMMR/ST/JBP/2021-22 dated 30.06.2021 passed by the Commissioner of CGST& Central Excise, Jabalpur, MP]

SHRI SHRAWAN KUMAR PATHAK

Appellant

1, Chankyapuri, Semaria Chowk
Satna, Madhya Pradesh

Vs.

**COMMISSIONER OF CGST& CENTRAL EXCISE-
JABALPUR, MADHYA PRADESH**

Respondent

GST Bhawan, Napier Town,
Jabalpur-482001(MP)

Appearance:

Shri Devesh Tripathi, Mohd. Faraz Aneez and Shri Prasanjit Pathak,
Advocates for the Appellant

Shri Shayam Raj Prasad, Special Counsel, Shri Harsh Vardhan and Shri
Rakesh Agarwal, Authorised Representatives for the Respondent/Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

**Date of Hearing :21/10/2024
Date of Decision : 10/01/2025**

P.V. SUBBA RAO:

The appeal is dismissed. For order, see order of date in Service Tax
Appeal No. 51735 of 2021.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

Tejo